

the relevant provisions of the Indian Penal Code, in addition to the action to which they are liable under the appropriate disciplinary rules applicable to them.

[English]

**Racial Discrimination with Fijians of Indian Origin**

723. SHRI SATYENDRA NARAYAN SINHA :

SHRI VAKKOM PURUSHOTHAMAN :

DR. CHINTA MOHAN :

SHRI BALWANT SINGH RAMOOWALIA :

SHRI SRIBALLAV PANIGRAHI :

SHRI KALI PRASAD PANDEY ;

SHRI H.N. NANJE GOWDA :

SHRI H.B. PATEL :

SHRI DHARAM PAL SINGH MALIK :

SHRI M. RAGHUMA REDDY :

SHRI SHANTI DHARIWAL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Fiji Indians are facing racial discrimination as a result of a fresh coup and are fleeing from the Islands ;

(b) if so, whether Government have raised this issue in any international fora :

(c) if so, with what results ; and

(d) whether any steps will be taken to apply pressure on Fiji authorities to change this policy ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) The professed aim of the second coup in Fiji has been to guarantee political supremacy to the Melanesian Fijians. This has distinct racial overtones. Government has seen reports about migration.

(b) and (c) India has strongly condemned the recent military coups in Fiji and has raised the matter at United Nations General Assembly and Commonwealth

Heads of Government Meeting. At CHOGM we have demanded restoration of democracy, harmony and civil rule in Fiji. At CHOGM, Prime Minister took a leading role on development in Fiji resulting in the lapse of Fiji's membership of the Commonwealth.

(d) India has suspended trade and technical cooperation with Fiji. Our High Commissioner has been recalled for consultations. We have stated that to regain membership of the Commonwealth, Fiji would have to adhere to Commonwealth principles which forbid, inter alia discrimination on the ground of race.

**Increase in Nuclear Power Capacity by N.P.C.**

724. SHRI SATYENDRA NARAYAN SINHA :

SHRI BHADRESHWAR TANTI :

Will the PRIME MINISTER be pleased to state :

(a) whether the newly constituted Nuclear Power Corporation is planning a ten fold increase in nuclear power capacity as claimed by its Chairman on the inaugural day ;

(b) whether Government have given final sanction for this level of investment ;

(c) if so, whether Government have taken into consideration the recent trend the world over to slow down nuclear power generation ;

(d) whether the comparative economics of nuclear power versus power from all other sources, particularly renewable systems have also been considered ; and

(e) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE, (SHRI K.R. NARAYANAN) : (a) and (b) It is proposed to raise the nuclear installed capacity to 10,000 MWe by the turn of the century. Government have approved in principle the nuclear power programme including necessary financial outlays.